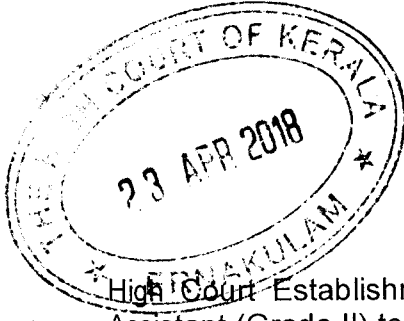


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By Registered Post with A/D



THE HIGH COURT OF KERALA

Kochi : 682 031  
Dated : 19-04-2018

PROCEEDINGS

High Court Establishment - temporary appointment to the category of Personal Assistant (Grade II) to Judge - Through Employment Exchange - orders issued.

Read: 1. Ranked list No. REC1-10421/2018 dated 13-04-2018.  
2. Rule 21 of the Kerala High Court Service Rules, 2007.

Order No. A6-8249/2016

The following persons are offered appointment as Personal Assistant (Grade II) to Judge in the High Court of Kerala **on temporary basis** under Rule 21 of the Kerala High Court Service Rules, 2007, in the scale of pay of ₹ 27,800 - 59,400 with a compensatory allowance of ₹700/- per month, for a period of 179 days from the day they join duty.

1. REMYA P.R.,  
PALAPARAMBIL HOUSE,  
VALIYAKULAM EAST ,  
UDAYAMPEROOR P.O.,  
ERNAKULAM, KERALA.  
PIN-682307.
2. URMILA UNNIKRISHNAN,  
VADEKKADU HOUSE,  
EROOR SOUTH,  
THRIPUNITHURA,  
ERNAKULAM, KERALA,  
PIN - 682306.
3. SARITHA MOHANAN,  
SHEELA NIVAS,  
PALEKUZHI, VELOOR KARA,  
KARIMUGAL,  
PUTHENCROUZ P.O.,  
ERNAKULAM, KERALA,  
PIN - 682308.

4. ANITHA C.M.,  
CHENNAMPILLY HOUSE,  
PATHALAM, ELOOR,  
KUTTIKATTUKARA P.O.,  
ERNAKULAM, KERALA,  
PIN – 683504.
5. MARY SHAIMOL P.V.,  
PARAKKAPARAMBIL HOUSE,  
PONNARIMANGALAM,  
MULAVUKAD P.O.,  
ERNAKULAM, KERALA,  
PIN – 682504.
6. NISHA A.B.,  
VAZHAPPILLY,  
VENGOOR P.O.,  
ERNAKULAM, KERALA,  
PIN – 683546.
7. SUGANDHI P.V.,  
PADAVARAKKA PARAMBIL ,  
KEDAMANGALAM, N.  
PARAVOOR, ERNAKULAM,  
KERALA, PIN-683513

This appointment will not confer upon them any right to make any preferential claim to future appointment and that the High Court can at any time terminate their appointment under any circumstances.

If they agree to accept **the temporary appointment**, they are directed to report for duty **within ten days** from the date of receipt of this appointment order, with the following documents;

1. Original certificates in proof of age and qualifications.
2. Medical Certificate of fitness in the form appended herewith, issued by a Civil Surgeon or a Honorary Medical Officer of Civil Surgeon's rank or the Director of Indigenous Medicine.
3. Two recent passport size photographs.
4. Duly filled in Spark Form No.1 appended herewith along with supporting documents in original.

In case they fail to report for duty within **ten days** from the date of receipt of this order, their temporary appointment will be treated as cancelled.

(By Order)



N. Anil Kumar  
Registrar General

To

The persons concerned. **(By Registered post with A/D)**  
The Private Secretary to the Chief Justice, High Court.  
The Personal Assistant to the Chief Justice, High Court.  
The Confidential Assistants to the Registrars, High Court.  
The Section Officer, CJ's Secretariat, High Court.  
The 'G' (Accounts – II & III) Sections, High Court.  
The Finance Wing, High Court.  
The IT Section, High Court (for publishing in the High Court Website)  
The Administrative Records Section, High Court (2 Copies).  
The File/Stock File.